

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 45/TT/2023

Subject	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for determination of transmission tariff from DOCO to 31.3.2024 for the 400 kV D/C (quad) Alipurduar-Jigmeling Transmission Line (Indian Portion) and 02 nos. 400 kV line bays at Alipurduar Sub-station under "Transmission System Strengthening in Indian System for Transfer of power from Mangdechhu Hydroelectric Project in Bhutan".
Date of Hearing	20.12.2023
Coram	Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member Shri P.K. Singh, Member
Petitioner	Power Grid Corporation of India Limited
Respondents	West Bengal State Electricity Distribution Company Ltd. and 15 others
Parties Present	Ms. Swapna Seshadri, Advocate, PGCIL Ms. Sneha, Advocate, PGCIL Shri Utkarsh Singh, Advocate, PGCIL Shri Zafrul Hasan, PGCIL Shri Mukesh Bhakar, PGCIL Shri Arjun Malhotra, PGCIL Shri Ravi Sharma, Advocate, JUSNL

Record of Proceedings

Power Grid Corporation of India Ltd has filed the instant petition for the determination of transmission tariff from DOCO to 31.3.2024 for the 400 kV D/C (quad) Alipurduar-Jigmeling Transmission Line (Indian Portion) and 02 nos. 400 kV line bays at Alipurduar Sub-station under "Transmission System Strengthening in Indian System for Transfer of Power from Mangdechhu Hydroelectric Project in Bhutan".

2. After hearing the learned counsels for the Petitioner and JUSNL, the Commission directed the Petitioner to submit the following information on an affidavit with an advance copy to the Respondents by 5.1.2024:



a. The details of the works against which additional capital expenditure has been projected in the 2019-24 tariff period including the works against which balance/retention payments are projected to be made.

b. Details of time over-run and chronology of activities along with documentary evidence as per the format given below:

Activity	Period of activity				Time over-run	Reason(s) for time over-run
	Planned		Achieved			
	From	To	From	To		
Land Acquisition						
LOA						
Supplies (Structure, equipment's, etc.)						
Civil works & Erection						
Testing & commissioning						
Other activities, if any, leading to time over-run.						

c. The details of the affected activities due to the outbreak of the COVID-19 pandemic and difficult terrain conditions along with the supporting documents.

3. The Commission directed the Respondents to submit their reply by 19.1.2024 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 29.1.2024. The Commission further directed the parties to complete the pleadings within the time specified and observed that no extension of time would be granted.

4. The petition will be listed for further hearing on 21.2.2024.

By order of the Commission

sd/-

(V. Sreenivas)
Joint Chief (Law)

